

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 14.11.2019

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :
For the Respondent/ Corporate-debtor :
For the Ex. Director :

:Mr. Mahesh Kumar Panwar, Mr.
Arun Khatri, Mr. Nadeem and Ms.
Kriti Krishana, Advocates
:Mr. Mrityunjay Kumar, Advocate
with Mr. Abhishek Anand,
Liquidator

For the Liquidator

ORDER

Place it before the Regular Bench on 19.11.2019.

S-d

(V.K. Subburaj)
Member (T)

S-d

(Abni Ranjan Kumar Sinha)
Member (J)

(Varender)